

आयकर अपीलीय अधिकरण, जयपुर न्यायपीठ, जयपुर  
IN THE INCOME TAX APPELLATE TRIBUNAL, JAIPUR BENCHES, JAIPUR

श्री भागचंद, लेखा सदस्य एवं श्री कुल भारत, न्यायिक सदस्य के समक्ष  
BEFORE: SHRI BHAGCHAND, AM & SHRI KUL BHARAT, JM

आयकर अपील सं./ITA No. 343 & 344/JP/2016  
निर्धारण वर्ष/Assessment Years : 2009-10 & 2011-12

Vijay Makhija, C/o- M/s Bharat Traders, Old Dhan Mandi, Kota-324001	बनाम Vs.	A.C.I.T., Circle-3, Jaipur.
स्थायी लेखा सं./जीआईआर सं./PAN/GIR No.: AFTPM 8706 P		
अपीलार्थी / Appellant		प्रत्यर्थी / Respondent

निर्धारिती की ओर से / Assessee by : None  
राजस्व की ओर से / Revenue by : Shri Varinder Mehta (CIT)

सुनवाई की तारीख / Date of Hearing : 29/11/2017  
उदघोषणा की तारीख / Date of Pronouncement : 29/11/2017

आदेश / ORDER

PER: BHAGCHAND, A.M.

Both these appeal filed by the same assessee emanates from the separate orders of the Id. CIT(A)-4, Jaipur dated 21/01/2016 for the A.Y. 2009-10 and 2011-12. In both these appeals, the assessee has taken common ground of appeal, which is against confirming the addition of Rs. 12,25,000/- for the A.Y. 2009-10 and Rs. 20,00,000/- for the A.Y. 2011-12 as undisclosed investment in the house and in the mines.

2. At the time of hearing, no one has appeared on behalf of the assessee. From this, it appears that the assessee is not interested to pursue his case. So in the circumstances, following the decision of Delhi Bench of ITAT in the case of CIT Vs. Multiplan India Ltd., and also Estate of Late Tukoji Rao Holkar Vs. CWT, 223 ITR 480 (MP), the appeals of the assessee are not admitted and are dismissed as limine as pronounced in the open court on 29/11/2017.

3. In the result, the both the appeals of the assessee are dismissed.  
Order pronounced in the open court on 29/11/2017.

Sd/-  
(कुल भारत)  
(Kul Bharat)  
न्यायिक सदस्य / Judicial Member

Sd/-  
(भागचंद)  
(BHAGCHAND)  
लेखा सदस्य / Accountant Member

जयपुर / Jaipur  
दिनांक / Dated:- 29<sup>th</sup> November, 2017

\*Ranjan

आदेश की प्रतिलिपि अग्रेषित / Copy of the order forwarded to:

1. अपीलार्थी / The Appellant- Shri Vijay Makhija, Kota.
2. प्रत्यर्थी / The Respondent- The A.C.I.T., Circle-3, Jaipur.
3. आयकर आयुक्त / CIT
4. आयकर आयुक्त(अपील) / The CIT(A)
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, जयपुर / DR, ITAT, Jaipur
6. गार्ड फाईल / Guard File (ITA No. 343 & 344/JP/2016)

आदेशानुसार / By order,

सहायक पंजीकार / Asst. Registrar